

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.303

IA-3976/2023 IA-3977/2023 IA-82/2022 IA-1432/2022 IA-3690/2023
In
IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr

.... **APPLICANT/PETITIONER**

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 05.09.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Rishabh Jain, Advocate for RP, Mr. Gaurav Katiyar, IRP in person

For the Applicant

: Mr. Gaurav Rana, Mr. Ajitesh Kumar, Advocates in IA-3690/2023

Mr. Sanjay Khanna, Ms. Pragya Bhushan, Mr. Karandeep Singh, Mr. Tarandeep Singh, Advocates for AR of Home buyers

Mr. Anil Dutt, Mr. Tenzen Tashi Negi, Mr. Sarthak Garg & Mr. Sarvesh Mehra, Advocates for Noida Power Company Ltd. in IA No. 1432 of 202 & IA No. 82 of 2022

Ms. Debolina Roy, Adv., for NPCL in IA-82/2022 & IA 1432/2022

For the Respondent

: U.N Singh, Advocate for G Noida Authority in IA-3690/2023 (R-2)

ORDER

IA-3976/2023 & IA-3977/2023:-

Issue notice to the Respondent.

The Applicant is directed to serve notice alongwith a copy of the IA on the Respondent and file proof of service and affidavit within one week.

The Respondent is directed to file reply affidavit within one week thereafter.

List the matter on **26.09.2023**.

IA-82/2022 & IA-1432/2022:-

List on **26.09.2023**.

IA-3690/2023:-

List the matter on **26.09.2023** for final arguments on the preliminary issue of maintainability of the application.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**